

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**  
**Petition No. 232/MP/2018**

Subject : Petition under Section 79 (1)(f) read with Section 79 (1)(k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letter issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the regulatory framework issued by the Commission.

Date of Hearing : 18.9.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Gopal Jain, Senior Advocate, MBPMPL  
Ms. Molshree Bhatnagar, Advocate, MBPMPL  
Ms. Anand Kumar Srivastava, Advocate, MBPMPL  
Ms. Gayatri Aryan, Advocate, MBPMPL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Abhishek Gupta, MBPMPL  
Ms. Anita A. Srivastava, PGCIL  
Shri J. Mazumder, PGCIL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the Petitioner has also filed a Review Petition No. 35/RP/2018 against the Commission's order dated 27.5.2016 in Petition No. 261/TT/2015 and requested to list both the petitions for hearing together. Learned senior counsel further requested the Commission to continue the interim direction dated 8.8.2018 till the next date of hearing.

2. After hearing the learned senior counsel for the Petitioner, the Commission directed to list both the Petitions, namely 232/MP/2018 and 35/RP/2018 together for hearing.

3. The Commission directed that interim direction dated 8.8.2018 shall continue till the next date of hearing.

4. The Petition and Review Petition shall be listed for hearing in due course for which separate notices will be issued.

**By order of the Commission**

**Sd/-  
T. Rout  
Chief (Law)**